

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1643/97

New Delhi, this the 4th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Dan Singh,
s/o Sh. Mohan Singh,
r/o D-526, Kidwai Nagar,
New Delhi.Applicant
(By Advocate: Shri D.R.Gupta [not present])

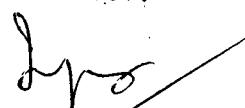
-Versus-

1. Chief Commissioner of Income Tax,
C.R. Building, I.P.Estate,
New Delhi.
2. Deputy Commissioner of Income Tax,
Hqr. Admn.II,
New Delhi.Respondents
(By None)

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

By an order dated 21.7.1997 time was granted to the petitioner to remove the objections and in the absence of it the petition may be dismissed for non-compliance.

One more opportunity was given on 29.7.1997, still the objections have not been removed. None appears on behalf of the petitioner today also, the matter is, therefore, dismissed for non-compliance as ordered on 21.7.1997.


(K. Muthukumar)
Member (A)

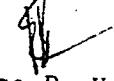

(Dr. Jose P. Verghese)
Vice-Chairman (J)

After sometime counsel for the petitioner appeared and sought permission to withdraw this OA with

liberty to re-file the same. Ordered accordingly.

OA is, therefore, dismissed as withdrawn.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)